IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 318

IA- 5200/2023, IA-3827/2022, IA-1395/2021, IA-1591/2021, IA-2942/2023, IA-5634/2021, CA-292/2019

In

IB-495(ND)2017

IN THE MATTER OF:

M/s. Impex Services India Pvt. Ltd .... Petitioner/Applicant

Vs.

M/s. SSMP Industries Ltd. .... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 14.05.2024

CORAM:
SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Naveen Sharma and Mr. Narendra Kumar Advs.
For the Respondent :
For the Liquidator : Mr.Chandan Dutta, Mr.Harshit Ratra, and Mr.Aditya Jagia, Advs.

ORDER

Due to paucity of time, the matter is adjourned to **31.05.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Malik